

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 112(ND)/2012**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 08.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Yajur Mittal, Advocate

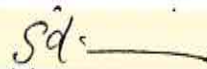
For Respondent No. 2(a) : Mr. Virender Ganda, Sr. Adv.  
Mr. Kishan Lall,  
Mr. Abhimanyu Bhandari,  
Ms. Gauri Rishi, Advs.

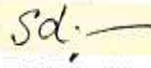
For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,  
Advocates

**ORDER**

Arguments on behalf of Mr. Ganda, learned Senior Counsel for R-2(a) are concluded.

To come up for rest of the arguments on behalf of other respondents on 14.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**